

OFFICE OF THE CHIEF JUDICIAL MAGISTRATE: WEST DISTRICT: TIS HAZARI COURTS, DELHI

LINK ROSTER OF JUDICIAL MAGISTRATES FIRST CLASS

In supersession of this office order No.1684-1743/CJM(VCS.) LR 2024 dated 08-11-2024, following changes are made in the Link Roster of Ld. Judicial Magistrates First Class, West District, Delhi, with immediate effect :-

Link Roster of Judicial Magistrates First Class, West District, Delhi					
Sr No	Name of the Judicial Magistrate First Class	Room No.	Link <=>	Name of the Judicial Magistrate First Class	Room No.
1	Ms. Sukriti Singh, JMFC-04	268	<=>	Ms. Shraddha Srivastava, JMFC-09	02 (CBA-II)
2	Sh. Sidhant Krishan Singh, JMFC(N I Act)-04	103 (CBA-II)	<=>	Ms. Komal Garg, JMFC-03	292
3	Sh. Rishabh Tanwar, JMFC (N I Act)-01	03 (CBA-I)	<=>	Ms. Aakanksha, JMFC-05	336A
4	Sh. Dev Saroha, JMFC-01	341	<=>	Sh. Ankit Solanki, JMFC (NI Act) Digital Court-01	207 (Extn. Block)
5	Ms. Helly Fur Kaur, JMFC(Mahila Court)-05	353	<=>	Ms. Deepika Goyal Shokeen, JMFC (Mahila Court)-03	245
6	Ms. M nisha Bhau, JMFC (NI Act) Digital Court-01	109 (Extn Block)	<=>	Ms. Swati Bhardwaj, JMFC-06	355
7	Ms. Akansha Gautam, JMFC(Mahila Court)-04	252	<=>	Ms. Shruti Sharma-II, JMFC(Mahila Court)-02	158
8	Sh. Shashank Nandan Bhatt, JMFC-02	356	<=>	Sh. Shubham Gupta, JMFC (N I Act)-04	04 (CBA-I)
9	Ms. Atisha Jain, JMFC (Digital Traffic Court)	102(Extn Block)	<=>	Ms. Surabhi Sethi, JMFC (N I Act)-02	102 (CBA-II)
10	Ms. Sukriti Jha, JMFC (NI Act) Digital Court-02	208(Extn Block)	<=>	Dr. Aneez Bishnoi, JMFC-07	289
11	Ms. Shivli Talwar, JMFC(Mahila Court)-01	358	<=>	Ms. Anamika, JMFC(Mahila Court)-06	349

Notes:

01. Whenever any Judicial Magistrate First Class, is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason, his/her work shall be looked after by the link Judicial Magistrate First Class, shown against his / her name in the opposite column. In case both the said Judicial Magistrates First Class are on leave or not available for any reason, the Judicial Magistrate First Class, whose name is mentioned immediately below the name of the Judicial Magistrates First Class, concerned shall work as next link Judicial Magistrate First Class and shall look after the work of court of Judicial Magistrate First Class whose name finds mention above his/her name.
- 01(A) In case even the next link Judicial Magistrate First Class mentioned immediately below the name of concerned Judicial Magistrate First Class is on leave or not available, the Judicial Magistrate First Class whose name finds mentioned immediately below thereafter shall work as next link Judicial Magistrate First Class for such duration and so on and so forth. The two Judicial Magistrate First Class mentioned in the first horizontal line shall be deemed to be Judicial Magistrate First Class placed immediately below the two Judicial Magistrate First Class mentioned in the last horizontal line in the roster for the above purpose.

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- 02(A) The Duty JMFC of the day shall not ordinarily work as Link Magistrate on the day of her/his absence when assigned by the undersigned. If such work of an officer comes to her/him, it shall be put up before the second Link Magistrate of such officer without any formal marking.
- 03 Ms. Anamika, JMFC (Mahila Court)-06 shall be first Link of Sh. Ankit Karan Singh, Ld. JMFC-08. In her absence the same shall be looked after by Ld. Judicial Magistrate First Class whose name mentioned immediately next below her name and so on and so forth.

LINK WORK OF CJM(WEST) COURT :-

- 04 Sh. Ankit Karan Singh Ld. JMFC-08, shall dispose off all the judicial work of the court of first class on all days as and when undersigned is on leave or otherwise busy with the administrative work or not available. In the absence of Sh. Ankit Karan Singh, Ld. JMFC-08 same shall be looked after by Ms. Helly Fur Kaur, Ld. JMFC(Mahila Court)-05. In the absence of both JMFC(s), the said work shall be looked after by the concerned Duty Magistrate.
- 04(A) In case when undersigned is busy in administrative work or not available, all miscellaneous applications of the court of undersigned shall be dealt with by the following Ld. Magistrates as follows

Sr. No.	Days of the Month	Ld. Judicial Magistrate First Class
01	1 st to 15 th	Sh. Ankit Karan Singh, Ld. JMFC-08
02	16 to 31 st	Ms. Komal Garg, Ld. JMFC-03

- 04(B) In the absence of Sh. Ankit Karan Singh, Ld. JMFC-08, the said work shall be looked after by Ms. Helly Fur Kaur, Ld. JMFC (Mahila Court)-05. In the absence of above said JMFC(s) the said work shall be looked after by the concerned Duty Magistrate.
- 04(C) In the absence of Ms. Komal Garg, Ld. JMFC-03, the said work shall be looked after by Ms. Shivli Talwar, Ld. JMFC (Mahila Court)-01. In the absence of above said JMFC(s) the said work shall be looked after by the Concerned Duty Magistrate.
- 04(D) In the absence or non availability of undersigned being on leave or otherwise, administrative work of the office of undersigned, SARFAESI ACT-2002, & Transit Remand applications shall be looked after by Ld. Addl. Chief Judicial Magistrate, West District, Delhi. In the absence of undersigned & Ld. ACJM, West District, Delhi the said work shall be looked after by the senior most Judicial Magistrate First Class, West District, Delhi. (As per order bearing no. 38842-38881/PS/PD&SJ/West/Delhi/2023 dated 25-10-2023 issued by Ld. Pr. District and Sessions Judge, West District, Delhi.)

LINK WORK OF ACJM(WEST) COURT :-

- 05 In the absence or non availability, or being on leave or otherwise busy with the administrative work the work of Ld. Addl. Chief Judicial Magistrate, West District, Delhi shall be looked after by Ms. Aakanksha, Ld JMFC-05. In the absence of Ms. Aakanksha, Ld. JMFC-05, the said work shall be looked after by Ms. Akansha Gautam, Ld. JMFC (Mahila Court)-04. In the absence of above said JMFC(s) the said work shall be looked after by the concerned Duty Magistrate.
- 06 The Link Judicial Magistrate First Class besides fixing dates will also do other minor work like recording of evidence of the court on leave (except passing final judgement), depending upon the availability of time and volume of work fixed in their own court.

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The Link Judicial Magistrate First Class shall first come to the court of I.d. Judicial Magistrate First Class on duty, personally adjourn the matter listed, dispose of misc. application and then start the work of her/his own court.

- 06 In order to avoid delay in regulation of the court work, I.d. Judicial Magistrate First Class shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to maintain in writing to the office of the undersigned by 10-15 AM positively on the date when presiding officer happens to be on leave or not available for any reason.

In addition, the Link JMFC shall commence work in the concerned court when presiding officer is on leave by 10:30 AM. In case where a particular officer is expected to work as Link JMFC, in more than one court on a given day, he/she shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when the Link JMFC would be coming to such other court. (refer circular No. 5958 5040/CMM/99 dated 19-07-1999)

CLAUSE FOR PLEA BARGAINING COURTS:-

The application of plea bargaining shall be assigned by I.d. JMFC to her/his Link JMFC as per link roster. The case file shall be sent to the court of Link JMFC for fixing of date of appearance before the Link Court. The assignee JMFC shall act as "Plea Bargaining Court" for such case till disposal of the plea bargaining and after completion of plea bargaining proceedings, the case file shall be sent back to the concerned court directly. All summons/notice in respect of Plea Bargaining application shall be issued by the Ahlmad of the Plea Bargaining Court.

- 10(A) In case Plea Bargaining succeeds, the entire file shall be returned directly by the Link JMFC(assignee court) to the concerned court for further proceedings if required and it shall be consigned to Record room by the concerned Trial Court.
- 10(B) In case the Plea Bargaining fails, only the record of Trial Court shall be returned to the said court (without Plea Bargaining proceedings) directly for further proceedings in the matter. The Plea Bargaining proceedings shall not form part of judicial record and shall be consigned to record separately by the Ahlmad of the Link JMFC (Plea Bargaining Court),
- 10(C) The Ahlmads of all magisterial Courts shall maintain proper record and data with respect to Plea Bargaining matters, for being used in future, as and when required.
- 10(D) All Link JMFC(s) shall try to ensure that Plea Bargaining applications are disposed of within three months of the same being assigned to them.
- 11 It is also clarified that in case of exigences, miscellaneous work can be assigned to any of the I.d. JMFC/Relieving JMFC, West for smooth functioning of courts of West District, Delhi.

DUTY/LINK ROSTER OF RELIEVING JMFC, WEST THC DELHI

- 12 As per the verbal directions of I.d. Principal District and Sessions Judge, West District, Delhi in reference to the order no. 38/DHC/Gaz.-IIB/G-7/VI.11 2(a)/2024 dated 25-10-2024 of Hon'ble High Court of Delhi, New Delhi for postings/transfers in the Delhi Judicial Service, following arrangements are being made provisionally for distribution of work among Relieving JMFC West District, Delhi.

I.d. Relieving JMFC, West THC Delhi whose names are mentioned in Column "A" are allotted the work pertaining to applications for recording of Statement under Section 183 BNSS (U/s 164 Cr. P.C.), TIP of accused/case property and applications for sampling under the NDPS Act of courts whose names are mentioned in Column "B" in the manner as mentioned below.

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Sr. No.	Name of the Ld. Relieving JMFC West, THC, Delhi Column-A	Work of the court to be looked after Column-B
01	Sh. Danveer, Relieving JMFC, West,	1. Ms. Akriti Mahendru, Ld. ACJM 2. Sh. Dev Saroha, Ld. JMFC-01 3. Sh. Shashank Nandan Bhatt, Ld. JMFC-02 4. Ms. Sukriti Singh, Ld. JMFC-04 5. Sh. Ankit Karan Singh, Ld. JMFC-08 6. Ms. Shivli Talwar, Ld. JMFC (Mahila Court)-01 7. Ms. Shruti Sharma-II, Ld. JMFC (Mahila Court)-02 8. Sh. Rishabh Tanwar, Ld. JMFC (NI Act-01) 9. Ms. Surabhi Sethi, Ld. JMFC (NI Act-02) 10. Sh. Ankit Solanki, Ld. JMFC (NI Act) Digital Court -01 11. Ms. Manisha Bhau, Ld. JMFC (NI Act) Digital Court-03 12. Ms. Shraddha Srivastava, Ld. JMFC-09
02	Sh. Sanyam Jain, Relieving JMFC, West, THC	01. Ms. Komal Garg, Ld. JMFC-03. 02. Ms. Aakanksha, Ld. JMFC-05, 03. Ms. Swati Bhardwaj, Ld. JMFC-06 04. Dr. Anceza Bishnoi, Ld. JMFC-07 05. Ms. Deepika Shokeen, Ld. JMFC (Mahila Court-03) 06. Ms. Akansha Gautam, Ld. JMFC (Mahila Court-04) 07. Ms. Helly Fur Kaur, Ld. JMFC (Mahila Court-05) 08. Ms. Anamika, Ld. JMFC (Mahila Court-06) 09. Sh. Sidhant Rishan Singh, Ld. JMFC (NI Act-03) 10. Sh. Shubham Gupta, Ld. JMFC (NI Act)-04 11. Ms. Sukriti Jha, Ld. JMFC (NI Act) Digital Court-02 12. Ms. Atisha Jain, Ld. JMFC (Digital Traffic Court)

Application for recording statement U/s 183 BNSS (u/s 164 Cr. P.C.), TIP of accused/ Case Property & Sampling under the NDPS Act

- 13 Application for recording of statement u/s 183 BNSS (statement U/s 164 Cr. P.C.) of offences other than under Sections 64 to Section 71, Section 74 to Section 79 & Section 124 of Bharatiya Nyaya Sanhita 2023 & application for TIP of accused and case property moved before the Area JMFC, West shall be marked by her/him to the Link Relieving JMFC, West as per table mentioned above. If the concerned Link Relieving JMFC, West is on leave or not available, then Link Roster of JMFC as mentioned in Para No. 1 shall be followed.
- 14 Application for recording of statement u/s 183 BNSS (statement U/s 164 Cr. P.C.) under Sections 64 to Section 71, Section 74 to Section 79 & Section 124 of Bharatiya Nyaya Sanhita 2023 moved before the Area JMFC West District, shall be marked by him/her to the next female Link JMFC skipping male JMFC.
- 14(A) If the first Link JMFC is on leave or absent on account of having gone for some official duty, such application shall be made over by the area JMFC to the next Link JMFC and so on as per table mentioned above.
- 14(B) All Ld. JMFC(s)/Ld. Relieving JMFC(s) are directed to make all endeavours to dispose of applications for recording of statement u/s /s 183BNSS (u/s164 Cr. P C) assigned to them, on the same date. It should not be ordinarily returned back to the undersigned for marking to someone else citing heavy cause or multiple statements to be recorded, except in compelling and extraordinary circumstances as it causes undue hardship to the victims.
- 15 All Ld. JMFC(s)/Relieving JMFC(s) are further directed that the statements of child witness U/s 183 BNSS (U/s 164 Cr.P.C) be mandatorily recorded in designated room No. 211, 2nd Floor and all procedural guidelines be strictly complied with. (reference No. 38198-276/Circular/2012/Genl/ Delhi dated 04-09-2012 issued by the Ld. District and Sessions Judge Delhi)

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- 16 Application for statement U/s 183 BNSS (U/s 164 Cr. P.C) of any child/ victim less than 18 year pertaining to POCSO Act will be marked by the undersigned. In the absence of the undersigned, the same will be marked by I.d. ACJM, West District, Delhi and in the absence of both, the same will be marked by the concerned Duty Magistrate. The concerned JMFC while recording statements U/s 183 BNSS (U/s 164 Cr. P.C.) shall keep in mind the provisions of Section 25 & 26 of the Protection of Children from Sexual Offences Act, 2012 which broadly provide accompanying of Parents/representative, confidentiality, taking assistance of translator/interpreter if required & in case of mentally or physically challenged persons, audio-video recording, subject to availability of such means.
- 17 Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIPs of case property etc., proceedings shall be conducted by her/him only on date so fixed, so as to avoid inconvenience to litigants.
- 18 Application for TIP of accused and TIP of case property, where case pertains to Juvenile Justice Board-III of West District, (Hon'ble High Court of Delhi order no. 43/DHC/Gaz./G-7/VI.E.2(a)2018 dated 23.05.2018) the same shall be placed before the court of Sh. Dev Saroha, I.d. JMFC-07, West District, Delhi. In the absence of Sh. Dev Saroha, I.d. JMFC-07, this part of work shall be looked after by her First Link JMFC. In the absence of first link JMFC, this part of the work shall be look after by the second link JMFC and so on and so forth as per table mentioned above.

12/12/23
(Samilsha Gupta)
Chief Judicial Magistrate
West District, Delhi
Dated Delhi this 12/12/23

No. 44-102.....CJM(West)/I.R./2025

Copy forwarded for information and necessary action to:-

01. The Hon'ble Registrar General, High Court of Delhi, New Delhi
Through I.d. Principal District & Sessions Judge, (West), Delhi
02. The I.d. Principal District & Sessions Judge, (HQ), Delhi
03. The I.d. Principal District & Sessions Judge, (West), Delhi
04. The I.d. Principal District & Sessions Judge all district Delhi/New Delhi
05. The I.d. officer Incharge, Pool Car, Tis Hazari Courts, Delhi
06. The I.d. Chief Judicial Magistrate, all District, Delhi/New Delhi,
07. The Addl. Chief Judicial Magistrate & all Judicial Magistrate First Class, West District, T.H.C. Delhi.
08. The Director of Prosecution, Tis Hazari Courts, Delhi.
09. The Commissioner of Police, Delhi
10. The I G (Prison), Tihar Jail, Delhi/New Delhi.
11. The Secretary, Bar Association, Tis Hazari Courts, Delhi
12. The Supdt. Jail, New Delhi/Lock-Up Incharge, Tis Hazari Courts, Delhi
13. The Admn. Officer(Judl), Hindi Department, R. No. 237, Tis Hazari Courts, Delhi
14. Law Officer, Tihar Jail, Delhi/New Delhi.
15. For Uploading on centralized web-site through LAYERS
16. The Video Conferencing, R. No. 211, Tis Hazari Courts, Delhi.
17. The Admn. Officer(Judl) Judicial Branch, General Branch, Care Taking Branch (West), T.H.C. Delhi-
18. The Reader to the court of undersigned.
19. The Cash Branch, West District, Tis Hazari Courts, Delhi.
20. P.S. to I.d. Principal District and Sessions, West District, Delhi
21. Office file.

Chief Judicial Magistrate
West District, Delhi